



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ६, अंक ३८(२)]

सोमवार, ऑक्टोबर १२, २०२०/आश्विन २०, शके १९४२

[पृष्ठ २, किंमत : रुपये २७.००

असाधारण क्रमांक ७९

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद)

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Co-operative Societies (Third Amendment) Act, 2020 (Maharashtra Act No. XXVIII of 2020), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

BHUPENDRA M. GURAO,
I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXVIII OF 2020.

(First published, after having received the assent of the Governor in the " Maharashtra Government Gazette ", on the 12th October 2020),

An Act further to amend the Maharashtra Co-operative Societies Act, 1960.

Mah.XXIV
of 1961. WHEREAS it is expedient further to amend the Maharashtra Co-operative Societies Act, 1960, for the purpose hereinafter appearing; it is hereby enacted in the Seventy-first Year of the Republic of India as follows :-

1. This Act may be called the Maharashtra Co-operative Societies (Third Amendment) Act, 2020. Short title.

Amendment
of section.
73-CA of
Mah.XXIV of
1961.

2. In section 73-CA of the Maharashtra Co-operative Societies Act, 1960, in sub-section (3A), the words, brackets and figures “at any time within the period of ten years before the date of commencements of the Maharashtra Co-operative Societies (Amendment) Act, 2016 or at any time after such commencement” shall be deleted.

Mah.XXIV
of 1961.

Mah.XXXIV
of 2016.